

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 88 of 2021**

**IN THE MATTER OF:**

**Reliance Naval and Engineering Ltd.**

**Being the Holding Company of E Complex Pvt. Ltd.**

**Through its RP-Mr. Sudip Bhattacharya**

**...Appellant**

**Versus**

**A.P. Securitas Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Arpan Behl and Mr. Dhruvad Vaghani,  
Advocates.**

**For Respondent: None.**

**O R D E R**  
**(Virtual Mode)**

**10.02.2021** Heard.

Issue Notice to the Respondent by Speed-Post. Requisites along with process fee be filed, if not filed by 12.02.2021. If the Appellant provides the e-mail address of the Respondent, let Notice also be issued through e-mail.

We have heard also Learned Counsel Shri Saurabh Kalia for the Caveator.

List the Appeal 'For Admission (After Notice)' Hearing on **03<sup>rd</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

Basant B./md/